

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH**NEW DELHI**

M.A No. 94 / 2022

IN

ORIGINAL APPLICATION No. 113 OF 2020

IN THE MATTER OF:

RAMESH CHANDRA VERMA

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

INDEX

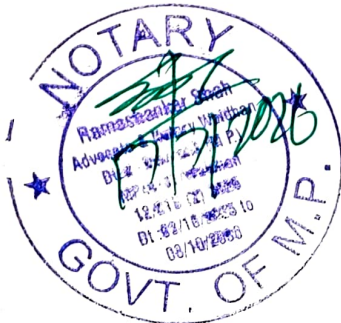
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Northern Coalfields Ltd.
Khadia Project

Through

Ashu
ASHUTOSH THAKUR, Adv
#321, C.K.Daphtary Block,
New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
Email-ashu2638@gmail.com
Mob-9717284820

Filed on: 16.07.2026

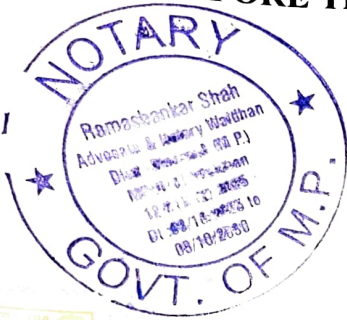


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S.R. 2479/2026
Place...
Date 17/07/2026

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW DELHI



M.A No. 94 / 2022
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IN THE MATTER OF:

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.....APPLICANT

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STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.3
NORTHERN COALFIELDS LTD, KHADIA PROJECT

I, K.D. Jain, aged about 59 years, S/o Late Sh. Devichand Jain , R/o GM Bunglow, NCL Khadia Project, PO+PS- Shaktinagar, Distt- Sonebhadra , UttarPradesh-231222 presently at Singrauli do hereby solemnly affirm and declare as under: -

1. That I am posted as General Manager, Khadia Area, Northern Coalfields Limited, as such in my official capacity, I am well conversant with the facts and circumstances of the Present Case and also Competent to swear this Present Affidavit.
2. This Hon'ble Tribunal in the order dated 12.01.2026 had considered the minutes of the meeting of personal hearing in respect of the project Khadia Opencast Project of Northern Coalfields Limited (NCL) on 26.12.2025 and had extracted the tabulated information recorded in the minutes of meeting reflecting the compliance status by the Northern Coalfields Limited noting certain non-compliance. The Tribunal had also

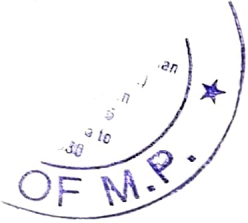
Ramashankar Shah, Advocate
NOTARY
Distt. Court Waidhan Singrauli (M.P.)

Stamp Rs. 80.00
Affixed

directed the UPPCB to calculate the environmental compensation for the period after 18.03.2025 as the environmental compensation of Rs. 33,60,000/- was already calculated for the default period of 112 days from 28.11.2024 to 18.03.2025.

3. The UPPCB filed its report dated 03.04.2026 disclosing that further environmental compensation of Rs. 30,60,000/- for the period 19.03.2025 to 28.06.2025. Upon which the counsel for the NCL sought four weeks' time to do the needful for depositing the EC amount calculated by the UPPCB.
4. That Northern Coalfields Ltd. in the 893rd meeting held on 14th June, 2026 placed the matter seeking approval of the Functional Directors of NCL for payment of Environmental Compensation of Rs. 64,20,000/- to the U.P Pollution Control Board in compliance of order dated 06.04.2026 passed by this Hon'ble Tribunal. Wherein Functional Directors accorded their approval for payment of Environmental Compensation of Rs. 64,20,000/-. A copy of excerpts of the 893rd meeting of the Functional Directors held on 14.06.2026 is annexed herewith and marked as ANNEXURE A-1.
5. The Northern Coalfields Ltd. vide letter dated 01.07.2026 addressed to the UP Pollution Control Board while referring to the orders dated 10.10.2025 and 06.04.2026 passed by this Hon'ble Court sought bank account details of the U.P Pollution Control Board so as deposit amount of Rs. 64.20 lacs towards environmental compensation. A copy of the letter dated 01.07.2026 written by NCL to U.P Pollution Control Board is annexed herewith and marked as ANNEXURE A-2.

Ramashankar Shukla Advocate
NOTARY
Distt. Court Waidhan Singrauli (M.P.)



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2479/2763
 J.R. ...
 Place ... Lucknow
 Date ... 17/07/2026

6. That the U.P Pollution Control Board, Lucknow vide its letter dated 14.07.2026 furnished its account detail. A copy of the letter dated 14.07.2026 written by U.P Pollution Control Board to NCL is annexed herewith and marked as ANNEXURE A-3.

7. That the Northern Coalfields Ltd. transferred Rs. 64,20,000/- as Environmental Compensation into the account details as furnished by the U.P. Pollution Control Board. A copy of the Detailed Statement issued by the ICICI Bank dated 16.07.2026 is annexed herewith and marked as ANNEXURE A-4.

8. That the Northern Coalfields Ltd is taking appropriate steps to ensure that remedial action is being taken in accordance with statutory provisions for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment.

9. That I say that the Annexure A-1 to A-4 annexed along with the present Affidavit are true copy of its respective original.

10. I say that averments of facts stated herein above are true to my knowledge, no part of it is false and has been derived from the official records and nothing material has been concealed therein.

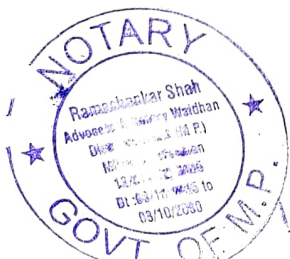

 DEPONENT

VERIFICATION

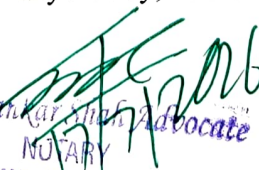
I, K.D. Jain the above named deponent mentioned above do hereby most solemnly affirm and verify that what is stated in the above affidavit is true to my knowledge and I believe the same to be true as per the official records of Northern Coalfield Ltd.

Verified at Singrauli on this 17th day of July, 2026.


 DEPONENT
 Sig Of Deponent
 Execute




 Identified by


 Ramashankar Shah Advocate
 NOTARY
 Dist Court Waidhan Singrauli (M.P.)

NOTING SHEET

नोटिंग शीट

Sub: **Excerpts of the 893rd Meeting of the Functional Directors of NCL held at 08:30 AM on Sunday, 14th June, 2026 at Singrauli.**

The Excerpts of the meeting are reproduced below:-

Item No. 893:09 Approval for payment of Environment Compensation of Rs. 64,20,000 to UPPCB in compliance of Hon'ble NGT, Principal Bench (PB), order dated 06.04.2026 in case no. MA No. 94/2022 (in O.A. 13/2022) and O.A. 580/2022.

9.1 Subject proposal was apprised before the FDs that:

a) Instant proposal seeks approval as per Clause 2 (vi) of D.O.P. towards payment of Environmental Compensation of Rs. 64,20,000/- (Rs. 33,60,000/- for period from 28.11.2024 to 18.03.2025 (112 days) and Rs. 30,60,000/- for period from 19.03.2025 to 28.06.2025 (102 days)) to Uttar Pradesh Pollution Control Board (UPPCB) for non-compliance/ partial compliance of some conditions of Environmental Clearance in compliance of Hon'ble NGT's order dated 06.04.2026 in Case no. M.A. No. 94/2022 (in O.A. 113/2020) and O.A. 580/2022.

b) In M.A No. 94/2022, Hon'ble NGT vide order dated 13.02.2023 directed to pay compensation of Rs. 5 Crores, 10% of project cost (Construction of Wharfwall). This order was challenged in Hon'ble Supreme Court vide Civil Appeal No. 1528/2023. Hon'ble Supreme Court disposed of the appeal vide order dated 19.04.2024, set aside the Hon'ble NGT's order dated 13.02.2023 to the extent of imposition of Rs. 5 Crores as penalty.

c) Subsequently, hearings in the M.A. No. 94/2022 in O.A. No. 113/2020 along with O.A. No. 580/2022 are being held by Hon'ble NGT. On the basis of report dt. 16.12.2024 of site inspection held on 28.11.2024 by RO MoEF&CC Lucknow, HO MoEF&CC Delhi issued letter dated 14.01.2025 communicating the 25 observations as non-compliances of conditions prescribed in Environmental Clearance and sought ATR. Accordingly, clarifications and ATR was submitted to HO MoEF&CC Delhi by Khadia Project vide letter dated 14.02.2025. In compliance of Hon'ble NGT(PB)'s order dated 15.05.2025, environmental compensation of Rs. 33,60,000/-

for period from 28.11.2024 to 18.03.2025 (112 days) was caculated by UPPCB vide letter dated 11.09.2025.

d) In compliance of Hon'ble NGT(PB)'s order dated 10.10.2025 & 12.01.2026, environmental compensation of Rs. 30,60,000/- for period from 19.03.2025 to 28.06.2025 (102 days) was calculated by UPPCB vide letter dated 01.04.2026. Now, in compliance to the order dated 06.04.2026 of Hon'ble NGT(PB), the environmental compensation of Rs. 64,20,000/- has to be deposited to UPPCB.

e) In the instant matter legal opinion was sought by Khadia Project vide, accordingly legal opinion by Legal Department was provided as below:

"..... Since this Penalty/Environmental compensation is recorded by NGT in terms of Supreme Court Order Dt. 19.04.2024 passed in Civil Appeal No. 1528 of 2023 after fulfilling all the procedural requirements/chance of hearing to all the related parties, prima facie it appears prudent/logical to comply the said order Dt. 06.04.2026 of NGT regarding deposition of Environmental compensation for the period of non-compliance/partial compliance provided there is cogent and reasonable factual/technical grounds to challenge the same."

f) As expansion of Khadia OCP from 15.0 to 20.0 MTPA is in process, Environment Clearance (20 MTPA) is required to be obtained from HO MoEF&CC Delhi, for which TOR for preparation of draft EIA-EMP has been obtained vide letter dated 02.03.2026. The Show Cause Notice dated 30.04.2025 has not been yet closed by HO MoEF&CC Delhi. Enforcement of Show Cause Notice may impact negatively for proposed expansion of the Khadia Project.

9.2 In exercise of the powers of CoFDs as per Delegation of Powers (revised), FDs, after detailed deliberation, accorded approval for payment of Environment Compensation (penalty) of Rs. 64,20,000 to UPPCB in compliance of Hon'ble NGT(PB)'s order dated 06.04.2026 in case no. MA No. 94/2022 (in O.A. 13/2022) and O.A. 580/2022, as brought out in the agenda note.

9.3 FDs expressed its displeasure over non-compliance with the conditions of the EC and directed GM (Env.) to ensure timely compliances to avoid any future penalty for non-compliances of ECs and other environmental laws. FDs further directed to place information related to payment of environmental compensation / penalty before the Audit Committee and Board of Directors.


Company Secretary
NCL/Board/12(893)/ 555
20/06/2026

GM(Environment), NCL- Action taken report may please be sent to this Office for information to FDs.

CC to: Director(HR), NCL



Office of General Manager



CIN- U10102MP1985GOI003160

An ISO: 9001, ISO: 14001 & OHSAS: 18001 Certified Company

थाना- शक्तिनगर, जनपद-सोनभद्र (उ. प्र.), पिन - 231222/ Thana-Shaktinagar, Dist. Sonebhadra (U.P.) Pin- 231222

Phone: 05446- 232274, (FAX) 05446- 232274 Email: cgm.khd@gmail.com, website : www.nclcil.in

Ref: NCL/KHD/GM/Min/Env/UPPCB/26-27/ 6078

Date: 01/07/2026

To

The Member Secretary,
UP Pollution Control Board,
Dr. Bhimrao Ambedkar Bhawan, T.C. 12 V,
Vibhuti Khand, Gomati Nagar Lucknow, (U.P.) – 226010

Sub: Payment of Environmental Compensation of Rs.64.20 Lakhs in the matter of M.A. No. 94/2022 of OA no. 113/2020 and OA No. 580/2022 pending before hon'ble NGT, New Delhi

Ref:- Order dated 06.04.2026 issued by Hon'ble NGT, New Delhi

Dear Sir,

Kindly refer to order dated 10.10.2025 and 06.04.2026 issued by Hon'ble National Green Tribunal, New Delhi in the matter of OA no. OA No. 580/2022 (Mukesh Singh vs State of UP) and M.A. No. 94/2022 of OA no. 113/2020 (Ramesh Chandra Verma vs State of UP).

As per these orders, UPPCB has calculated Environmental Compensation of Rs. 64,20,000/- (Rs. 33,60,000 as per order dated 10.10.2025 and Rs. 30,60,000/- as per order dated 06.04.2026). Further, as per order dated 06.04.2026, Hon'ble National Green Tribunal, New Delhi has directed to do the needful for depositing the EC amount calculated by the UPPCB.

Further, approval of competent authority of NCL has been obtained for payment of the above mentioned Environmental Compensation.

It is requested to kindly inform the account details and other necessary information, into which the amount of Rs. 64.20 lakhs for Environmental Compensation is to be deposited, so that payment can be made.

Thanking You

Yours Sincerely,

[Signature]
01/07/26
General Manager
Khadia Area

Copy to:-

- (1) Regional Officer, UPPCB, Sonebhadra
- (2) General Manager (Env. & Forest), NCL Singrauli.



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

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Annexure A-3

UTTAR PRADESH POLLUTION CONTROL BOARD
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010
Phone: 2720831, 2720828 Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं०... 143410 /सी-2/Comb NO-353367/26

दिनांक... 14/07/26

सेवा में,

पंजीकृत

मैसर्स नार्दन कोलफील्ड्स लिमिटेड, खड़िया परियोजना
शक्तिनगर,
जनपद- सोनभद्र।

विषय: माननीय राष्ट्रीय हरित अधिकरण के आदेश पर क्षति पूर्ति जमा करने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक 01.07.2026 का संदर्भ ग्रहण करने का कष्ट करें। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 580/2022 (मुकेश सिंह बनाम स्टेट ऑफ यू0पी0 एवं अन्य) एम0ए0 नं0 94/2022 इन ओ0ए0 नं0 113/2020 (रमेश चन्द्र वर्मा बनाम एम0ओ0ई0एफ0 एण्ड सी0सी0 एण्ड अदर्स) में पारित आदेश दिनांक 06.04.2026 के अनुपालन में आप द्वारा पर्यावरणीय क्षतिपूर्ति जमा किये जाने हेतु वांछित विवरण निम्नवत् है:-

Account Name: Uttar Pradesh Pollution Control Board

Account Number: 469801000050

IFSC Code: ICIC0004698

MICR Code: 226229042

Purpose: For EC Funds - NGT

भवदीय,

Digitally signed by
VIMAL KUMAR
Date: 10-07-2026
11:53:44

मुख्य पर्यावरण अधिकारी, प्रभारी
(वृत्त-2)



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Detailed Statement**Annexure A-4**

Name: **NORTHERN COALFIELDS LIMITED** A/C Branch: **SINGRAULI**
Address: **P O-SINGRAULI DISTRICT-
SIDHI,SINGRAULI,486889,MADHYAPRA
DESH,INDIA** Branch Address: **PLOT NO 86 POST OFFICE WARD NO 3
MORBA DISTT SINGRAULI
M.P.486889,SINGRAULI,MADHYAPRAD
ESH,INDIA**
A/C No: **352905000016** A/C Type: **CAA**
Jt. Holder: Cust ID: **540172593**
Transaction Date **16/07/2026** Branch Code: **3529**
from: Transaction Period: **From 16/07/2026 To 16/07/2026** IFSC Code: **ICIC0003529**
Statement **16/07/2026** Account Currency: **INR**
Request/Download Date:

Advanced Search

Amount from: **6420000.0 To 6420000.0**
Cheque number from: **NA To NA**
Transaction remarks:
Transaction type: **DR**

Sl No	Tran Id	Value Date	Transaction Date	Transaction Posted Date	Cheque no / Ref No	Transaction Remarks	Withdrawal (Dr)	Deposit (Cr)	Balance
1	S14002647	16/Jul/2026	16/Jul/2026	16/07/2026 05:13:21 PM		CMS/001975588183 /NCL2000046309	64,20,000.00		0.00

Page Total

Opening Bal: **64,20,000.00**
Withdrawals: **64,20,000.00**
Deposits: **0.00**
Closing Bal: **0.00**

Legends Used in Account Statement

1. BBPS - Bharat Bill Payment Service
2. BCTT - Banking Cash Transaction Tax
3. BIL - Internet Bill payment or funds transfer to Third party
4. BPAY - Bill payment
5. CCWD - Cardless Cash Withdrawal
6. DTAX - Direct Tax
7. EBA - Transaction on ICICI Direct
8. IDTX - Indirect Tax
9. IMPS - Immediate Payment Service
10. INF - Internet fund transfer in linked accounts
11. INFT - Internal Fund Transfer (Within ICICI Bank)
12. LCCBRN CMS - Local cheque collection
13. LNPY - Linked loan payment
14. MMT - Mobile Money Transfer (Insta FT - IMPS)
15. N chg - NEFT Charges
16. NEFT - National Electronics Funds Transfer System (Other Bank Fund transfer)
17. ONL - Online Shopping transaction (Payment done on third party website)
18. PAC - Personal Accident cover
19. PAVC - Pay any Visa credit card
20. PAYC - Pay to Contact
21. RCHG - Recharge
22. SMO - Smart Money order
23. T Chg - Travel Charges
24. TOP - Mobile recharge
25. UCCBRN CMS - Upcountry cheque collection
26. VAT / MAT / NFS - Cash withdrawal at other bank ATM
27. VPS / IPS - Debit card transaction
28. BIL - To third party is for RIB
29. GIB - Tax & Statutory payment,EPFO, ESIC
30. CMS - Internet bulk payment fund trf

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-----End Of Statement-----